

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.222
CP/29(AHM)2021

Proceedings under Section 241 & 242 of Co. Act, 2013

IN THE MATTER OF:

Bhavna Sanjay Mistry

.....Applicant

V/s

Jupiter Comtex Pvt Ltd & Ors

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Natasha Dhruman Shah, Advocate

For the Respondent

:Ms. Noopur Dalal, Advocate for R-1 to R-9

:Mr. Keyur J Shah, Advocate for R-10

ORDER
(Hybrid Mode)

Now the valuation reports qua the financial assets, movable assets as well as immovable assets have been filed by the valuer appointed by this Tribunal, the same is taken on record. Let copies of the reports be provided by the Registry to both the sides for filing their response, if so they desire to file the same within two weeks.

Let the concern counsels to collect the copies from the registry within three days. Further, registry is directed to hand over the original invoices envelopes to the R-1 company through its counsel for payment to the valuer within ten days which has also been filed by the valuer along with the valuation reports.

Re-list for further consideration on 29.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)